

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).13021/2011

WINDSOR PARK R. W.A.

Petitioner(s)

VERSUS

VICE CHAIRMAN, GDA AND ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 17/10/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Santosh Mishra,Adv.

For Respondent(s)

Mr. Amrendra Kr. Choubey,Adv.
Mr. Krishnanand Pandeya,Adv.

Mr. Pradeep Misra ,Adv

UPON hearing counsel the Court made the following
O R D E R

Ld. counsel for the petitioner seeks fresh steps
against respondent Nos.2, 3 and 6 to 9 by registered
post, acknowledgment due, as well as through dasti.
Granted. Take steps. If steps taken, issue notice.
Await return of notice.
Respondent No. 1 and 4 have not filed counter
affidavit inspite of last opportunity granted.
List the matter on 24.11.2011.

(SUNIL THOMAS)
Registrar